

PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF
MIST DIRECT SALES PRIVATE LIMITED**

RELEVANT PARTICULARS

1. Name of Corporate Debtor	MIST DIRECT SALES PRIVATE LIMITED
2. Date of incorporation of Corporate Debtor	04.06.2013
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies- Delhi & Haryana (RoC-Delhi)
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U70100DL2013PTC253541
5. Address of the registered office and principal office (if any) of Corporate Debtor	Regd. Office: 1A, Kanchanjunga Building, 18, Barakhamba Road, Central Delhi, New Delhi-110001
6. Insolvency commencement date in respect of Corporate Debtor	22.07.2024 (Date of receipt of copy of admission order pronounced on 19.07.2024)
7. Estimated date of closure of insolvency resolution process	18-01-2025
8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Narender Kumar Sharma Reg. No.: IBBI/IPA-002/IP-N00125/2017-18/10294 AFA Valid Upto : 31.12.2025
9. Address & email of the interim resolution professional, as registered with the board	Add.: Plot No.- D-1/2, Welcom Group CGHS, Plot No. 6, Sector-3, Dwarka, New Delhi-110078 Email : nksharma.fcs@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Add.: Plot No.- 112A, Phase-V, Udyog Vihar, Gurugram, Haryana-122016 Email : cirp.festivalcity@gmail.com
11. Last date for submission of claims	05.08.2024 (14 days from CIRP Commencement)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Real Estate Allottees
13. Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	1. Rahul Maheshwari Regn. No.: IBBI/IPA-002/IP-N01046/2021-2022/13625 2. Deepak Joshi Regn. No.: IBBI/IPA-001/IP-P-02691/2022-2023/14199 3. Binod Kumar Singh Regn. No.: IBBI/IPA-001/IP-P-02688/2022-2023/14108
14. (a) Relevant forms and (b) Details of authorized representatives are available at:	(a) Web links: festivalcitycirp.com https://www.ibbi.gov.in/home/downloads (b) Physical Add.: Plot No.- 112A, Phase-V, Udyog Vihar, Gurugram, Haryana-122016

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Mist Direct Sales Private Limited** on **19.07.2024** (copy of the order received by the IRP on 22.07.2024).

The creditors of **Mist Direct Sales Private Limited** are hereby called upon to submit their claims with proof on or before **05.08.2024** to the interim resolution professional at the address mentioned against entry No. 10 above.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12 above, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 above to act as authorised representative of the Financial Creditors in Class (Real Estate Allottees) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties as per Law.

Sd/-

Narender Kumar Sharma

Date : 25.07.2024 Interim Resolution Professional for Mist Direct Sales Private Limited

Place: Gurugram, Haryana

Regn. No.: IBBI/IPA-002/IP-N00125/2017-18/10294

सार्वजनिक घोषणा

[भारतीय दिवाला और शोधन अक्षमता बोर्ड (कार्पोरेट व्यक्तियों के लिए ऋण शोध अक्षमता समाधान प्रक्रिया) विनियमावली, 2016 के विनियम 6 के अधीन]

**मिस्ट डायरेक्ट सेल्स प्राइवेट लिमिटेड के लेनदारों के ध्यानार्थ
संबंधित विवरण**

1. कार्पोरेट देनदार का नाम	मिस्ट डायरेक्ट सेल्स प्राइवेट लिमिटेड
2. कार्पोरेट देनदार के निगमन की तिथि	04 जून, 2013
3. प्राधिकरण जिसके अधीन कार्पोरेट देनदार निगमित / पंजीकृत है	रजिस्ट्रार ऑफ कम्पनीज—दिल्ली एण्ड हरियाणा (आरओसी—दिल्ली)
4. कार्पोरेट देनदार की कार्पोरेट पहचान संख्या / सीमित दायित्व पहचान संख्या	U70100DL2013PTC253541
5. कार्पोरेट देनदार के पंजीकृत कार्यालय तथा प्रधान कार्यालय (यदि कोई) का पता	पंजीकृत कार्यालय: 1ए, कंचनजंगा बिल्डिंग, 18, बाराखंबा रोड, सेंट्रल दिल्ली, नई दिल्ली—110001
6. कार्पोरेट देनदार के संबंध में ऋण शोध अक्षमता आरंभ तिथि	22 जुलाई 2024 (प्रवेश आदेश की प्रति प्राप्त होने की तिथि 19.07.2024)
7. ऋण शोध अक्षमता समाधान प्रक्रिया के समापन की पूर्वानुमानित तिथि	18 जनवरी, 2025
8. अंतरिम समाधान प्रोफेशनल के रूप में कार्यरत ऋण शोध अक्षमता प्रोफेशनल का नाम और रजिस्ट्रेशन नम्बर	नरेन्द्र कुमार शर्मा पंजी. सं.: IBBI/IPA-002/IP-N00125/2017-18/10294 एफएए : 31 दिसंबर, 2025 तक वैध
9. अंतरिम समाधान प्रोफेशनल का पता और ई-मेल, जैसा कि बोर्ड में पंजीबद्ध है	पता: प्लॉट नं.— डी-1 / 2, वेलकम ग्रुप सीजीएचएस, प्लॉट नंबर 6, सैक्टर-3, द्वारका, नई दिल्ली—110078 ईमेल : nksharma.fcs@gmail.com
10. अंतरिम समाधान प्रोफेशनल का, पत्राचार हेतु प्रयुक्त, पता और ई-मेल	पता: प्लॉट नंबर— 112ए, फेज—V, उद्योग विहार, गुरुग्राम, हरियाणा—122016 ईमेल : cirp.festivalcity@gmail.com
11. दावा प्रस्तुत करने हेतु अंतिम तिथि	05 अगस्त 2024 (सीआईआरपी प्रारंभ से 14 दिन)
12. अंतरिम समाधान प्रोफेशनल द्वारा धारा 21 की 4 उप-धारा (6क) के क्लॉज (ख) के तहत अभिनिश्चित लेनदारों की श्रेणियां, यदि कोई	रियल एस्टेट आवंटि
13. किसी श्रेणी में लेनदारों के अधिकृत प्रतिनिधि के रूप में कार्य करने हेतु विहित ऋण शोध अक्षमता प्रोफेशनल के नाम (प्रत्येक श्रेणी के लिए तीन नाम)	1. राहुल माहेश्वरी पंजी. सं.: IBBI/IPA-002/IP-N01046/2021-2022/13625 2. दीपक जोशी पंजी. सं.: IBBI/IPA-001/IP-P-02691/2022-2023/14199 3. बिनोद कुमार सिंह पंजी. सं.: IBBI/IPA-001/IP-P-02688/2022-2023/14108
14. (क) संबंधित प्रपत्र और (ख) अधिकृत प्रतिनिधियों का विवरण यहाँ उपलब्ध है:	(क) वेबलिंग: festivalcitycirp.com https://www.ibbi.gov.in/home/downloads (ख) भौतिक पता: प्लॉट नंबर— 112ए, फेज—V, उद्योग विहार, गुरुग्राम, हरियाणा— 122016

एतद्वारा सूचना दी जाती है कि राष्ट्रीय कम्पनी विधि अधिकरण ने दिनांक **19 जुलाई, 2024** (आईआरपी द्वारा 22.07.2024 को प्राप्त आदेश की प्रति) को **मिस्ट डायरेक्ट सेल्स प्राइवेट लिमिटेड** के विरुद्ध कार्पोरेट ऋण शोध अक्षमता प्रक्रिया आरंभ करने का आदेश दिया है।

मिस्ट डायरेक्ट सेल्स प्राइवेट लिमिटेड के लेनदारों से एतद्वारा अपने दावों का प्रमाण **05 अगस्त 2024** को अथवा पूर्व अंतरिम समाधान प्रोफेशनल के समक्ष ऊपर आइटम 10 के समक्ष वर्णित पते पर प्रस्तुत करने की मांग की जाती है।

वित्तीय लेनदारों को अपने दावों का प्रमाण केवल इलेक्ट्रॉनिक साधनों द्वारा प्रस्तुत करना होगा। अन्य सभी लेनदार अपने दावों का प्रमाण व्यक्तिगत रूप से, डाक द्वारा अथवा इलेक्ट्रॉनिक साधनों प्रस्तुत कर सकते हैं।

उपरोक्त प्रविष्टि संख्या 12 में सूचीबद्ध किसी वर्ग से संबंधित वित्तीय ऋणदाता को फॉर्म सीए में वर्ग (रियल एस्टेट आवंटियों) में वित्तीय ऋणदाताओं के अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए उपरोक्त प्रविष्टि संख्या 13 में सूचीबद्ध तीन दिवालीयापन पेशेवरों में से अपने अधिकृत प्रतिनिधि की पसंद का संकेत देना होगा।

दावे के फर्जी अथवा ग्राहक प्रमाण की प्रस्तुति दंडनीय होगी।

हस्ता/-

दिनांक: 25.07.2024

अंतरिम समाधान प्रोफेशनल, मिस्ट डायरेक्ट सेल्स प्राइवेट लिमिटेड

स्थान: गुरुग्राम, हरियाणा

पंजीकरण सं.: IBBI/IPA-002/IP-N00125/2017-18/10294

FORM A
PUBLIC ANNOUNCEMENT
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]
FOR THE ATTENTION OF THE CREDITORS OF MIST AVENUE PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of Corporate Debtor	MIST AVENUE PRIVATE LIMITED
2. Date of incorporation of Corporate Debtor	12.10.2012
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies-Delhi & Haryana (RoC-Delhi)
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U70200DL2012PTC243560
5. Address of the registered office and principal office (if any) of Corporate Debtor	Regd. Office: 28, Raja Garden, West Delhi, New Delhi-110015
6. Insolvency commencement date in respect of Corporate Debtor	22.07.2024 (Date of receipt of copy of admission order pronounced on 19.07.2024)
7. Estimated date of closure of insolvency resolution process	18-01-2025
8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Narender Kumar Sharma Regn. No.: IBB/PA-002/IP-N00125/2017-18/10294 AFA Valid Upto : 31.12.2025
9. Address & email of the interim resolution professional, as registered with the board	Add.: Plot No.- D-1/2, Welcom Group CGHS, Plot No. 6, Sector-3, Dwarka, New Delhi-110078 Email: nksharma.fcs@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Add.: Plot No.- 112A, Phase-V, Udyog Vihar, Gurugram, Haryana-122016 Email: cirp.festivalcity@gmail.com
11. Last date for submission of claims	05.08.2024 (14 days from CIRP Commencement)
12. Classes of creditors, if any, under clause (b) of sub-section (5A) of section 21, ascertained by the Interim Resolution Professional	Real Estate Allottees
13. Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	1. Rahul Maheshwari Regn. No.: IBB/PA-002/IP-N01046/2021-2022/13625 2. Deepak Joshi Regn. No.: IBB/PA-001/IP-P-02691/2022-2023/14199 3. Binod Kumar Singh Regn. No.: IBB/PA-001/IP-P-02688/2022-2023/14108
14. (a) Relevant forms and (b) Details of authorized representatives are available at:	(a) Web links: festivalcitycirp.com https://www.ibbi.gov.in/home/downloads (b) Physical Add.: Plot No.- 112A, Phase-V, Udyog Vihar, Gurugram, Haryana-122016

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Mist Avenue Private Limited** on **19.07.2024** (copy of the order received by the IRP on 22.07.2024).
The creditors of **Mist Avenue Private Limited** are hereby called upon to submit their claims with proof on or before **05.08.2024** to the interim resolution professional at the address mentioned against entry No. 10 above.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means.
A financial creditor belonging to a class, as listed against the entry No. 12 above, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 above to act as authorised representative of the Financial Creditors in Class (Real Estate Allottees) in Form CA.
Submission of false or misleading proofs of claim shall attract penalties as per Law. Sd/-
Narender Kumar Sharma
Date : 25.07.2024 Interim Resolution Professional for Mist Avenue Private Limited
Place: Gurugram, Haryana Regn. No.: IBB/PA-002/IP-N00125/2017-18/10294

FORM A
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[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]
FOR THE ATTENTION OF THE CREDITORS OF MIST DIRECT SALES PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of Corporate Debtor	MIST DIRECT SALES PRIVATE LIMITED
2. Date of incorporation of Corporate Debtor	04.06.2013
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies-Delhi & Haryana (RoC-Delhi)
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U70100DL2013PTC253541
5. Address of the registered office and principal office (if any) of Corporate Debtor	Regd. Office: 1A, Kanchanjunga Building, 1B, Barakhamba Road, Central Delhi, New Delhi-110001
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9. Address & email of the interim resolution professional, as registered with the board	Add.: Plot No.- D-1/2, Welcom Group CGHS, Plot No. 6, Sector-3, Dwarka, New Delhi-110078 Email: nksharma.fcs@gmail.com
10. Address and e-mail to be used for correspondence with the Interim Resolution Professional	Add.: Plot No.- 112A, Phase-V, Udyog Vihar, Gurugram, Haryana-122016 Email: cirp.festivalcity@gmail.com
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A financial creditor belonging to a class, as listed against the entry No. 12 above, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 above to act as authorised representative of the Financial Creditors in Class (Real Estate Allottees) in Form CA.
Submission of false or misleading proofs of claim shall attract penalties as per Law. Sd/-
Narender Kumar Sharma
Date : 25.07.2024 Interim Resolution Professional for Mist Direct Sales Private Limited
Place: Gurugram, Haryana Regn. No.: IBB/PA-002/IP-N00125/2017-18/10294

SHRIRAM PISTONS & RINGS LTD.
Regd. Office : 3rd Floor, Himalaya House, 23, Kasturba Gandhi Marg, New Delhi - 110 001
Tel. : +91 11 2331 5941 Fax : +91 11 2331 1203, Website : www.shrirampistons.com
E-mail : compliance.officer@shrirampistons.com, CIN : L29112DL1963PLC004084
Extract of Unaudited Financial Results for the Quarter ended June 30, 2024

(Amount in lakhs Rs. except per share details)

Particulars	Consolidated			
	3 Months Ended June 30, 2024	3 Months Ended March 31, 2024	3 Months Ended June 30, 2023	Year Ended March 31, 2024
	Unaudited	Unaudited	Unaudited	Audited
1. Total Income from operations	86,338	87,949	73,549	3,17,460
2. Net Profit/(loss) for the period (before tax and exceptional items)	15,360	15,791	13,636	58,913
3. Net Profit/(loss) for the period before tax (after exceptional items)	15,360	15,791	13,636	58,913
4. Net Profit/(loss) for the period after tax (after exceptional items)	11,716	11,646	10,145	43,866
5. Total comprehensive Income for the period (Comprising profit/(loss) for the period (after tax) and other comprehensive income (after tax))	11,683	12,004	10,228	44,517
6. Paid up equity share capital	4,405	4,405	2,202	4,405
7. Other equity (excluding revaluation reserves)	-	-	-	1,87,190
8. Earnings per equity share (of Rs. 10/- each) for continuing and discontinued operations				
(i) Basic	26.21	27.15	23.14	100.47
(ii) Diluted	26.21	27.15	23.14	100.47

The information on standalone financial results is given below :

(Amount in lakhs Rs. except per share details)

Particulars	Standalone			
	3 Months Ended June 30, 2024	3 Months Ended March 31, 2024	3 Months Ended June 30, 2023	Year Ended March 31, 2024
	Unaudited	Unaudited	Unaudited	Audited
1. Total Income from operations	78,552	80,293	73,222	3,03,506
2. Net Profit/(loss) for the period (before tax and exceptional items)	15,345	16,170	13,867	59,887
3. Net Profit/(loss) for the period before tax (after exceptional items)	15,345	16,170	13,867	59,887
4. Net Profit/(loss) for the period after tax (after exceptional items)	11,433	12,055	10,342	44,678
5. Total comprehensive Income for the period (Comprising profit/(loss) for the period (after tax) and other comprehensive income (after tax))	11,401	12,413	10,426	45,335
6. Paid up equity share capital	4,405	4,405	2,202	4,405
7. Other equity (excluding revaluation reserves)	-	-	-	1,89,608
8. Earnings per equity share (of Rs. 10/- each) for continuing and discontinued operations				
(i) Basic	25.95	27.37	23.48	101.42
(ii) Diluted	25.95	27.37	23.48	101.42

Notes :-
1. The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchange under regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results is available on the websites of the stock exchange (www.nseindia.com) and company's website (www.shrirampistons.com).
2. The Statutory Auditors have carried out a Limited Review of the aforesaid financial results.

For and on behalf of the Board
Sd/-
(PREM PRAKASH RATH) CHIEF FINANCIAL OFFICER
Sd/-
(KRISHNAKUMAR SRINIVASAN) MANAGING DIRECTOR & CEO

Place : New Delhi
Date : July 24, 2024

HINDUJA HOUSING FINANCE LIMITED
Corporate Office: No. 167-169, 2nd Floor, Anna Salai, Saidapet, Chennai-600015, E-mail : auction@hindujahousingfinance.com
Branch Office: Office No. 311 & 312, 3rd Floor, IITL Northex Towers-A9, Netaji Subhash Place, Pitampura, Delhi-110034

CLM - MR. KASHISH BHATIA AND MR. SUNNY MALIK

APPENDIX- IV-A [Refer proviso to rule 8 (6)] SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as "the Act") read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002 (hereinafter referred to as "the Rules").
Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below-described immovable property mortgaged/charged to the Secured Creditor, the possession of which has been taken by the Authorized Officer of Hinduja Housing Finance Limited (Secured Creditor) having its Corporate Office at 167-169, 2nd Floor, Little Mount, Saidapet, Chennai - 600015 and one of its Branch Offices at Office No-311 & 312, 3rd Floor, IITL Northex Towers-A9, Netaji Subhash Place, Pitampura, Delhi-110034, will be sold on "AS IS WHERE IS", "AS IS WHAT IS" AND "WHATEVER THERE IS" basis on the dates mentioned below for realization of the amount due to the Secured Creditor from the borrowers and guarantors. The sale will be done by the Authorized Officer through e-auction platform provided at the website: auction@hindujahousingfinance.com and https://www.bankeauctions.com/.

DATE / TIME OF E- AUCTION : 28/08/2024 FROM 11:00 HRS - 13:00 HRS.
EMD DEPOSITION LAST DATE : 27/08/2024 TILL 1700 HRS.
DATE OF INSPECTION OF PROPERTY : 24-08-2024 BETWEEN 11:00 AM TO 05:00 PM

Sr. No.	Loan Account Number and Name of Borrower(s)/ Co-Borrower(s) /Guarantor(s)	Demand Notice u/s 13(2) Date and Amount	Description of the Immovable Property/ Secured Asset	Date and Type of Possession	Reserve Price (RP) Earnest Money Deposit (EMD) (10% of RP) Bid Increase Amount
1	Loan Account No. UP/NCU/GHAU/A000000120 1. MR. CHAIN SINGH RAJPUT (Borrower) 2. MRS. POOJA RAJPUT (Co-Borrower)	01.09.2020 and Rs. 21,63,220/- as on 30.08.2020 Total Outstanding as On Date 19/07/2024 Rs. 29,37,069/-	All that piece and parcel of the Residential Freehold Flat No. UGF 01, Upper Ground Floor, (without roof rights), Multistorey building, Area measuring 55 sq. yds. i.e. 46.00 sq. mtrs. Comprising of Khasra no. 1173, situated at maa Bhagwati Homes-3 (Rajput Colony), Village - Baraula, G.B. nagar, U.P.-201301, Bounded by: North: House of Amar Singh, South: House of Braj Kishore, East: House of Shri Ram, West: Road 14 ft. wide	06/04/2024 Physical Possession	₹ 13,60,969/- ₹ 1,36,097/- ₹ 5,000/-
Mode of Payment - All payment shall be made by demand draft in favour of Hinduja Housing Finance Limited payable at Delhi or through NEFT/RTGS/IMPS to HDFC Bank A/c No. HHFLTDUPNCUGHAU120 with IFSC Code HDFC0004989.					
2	Loan Account No. HR/NCU/GURH/A000000313 1. Ms. Sundari Sundari (Borrower) 2. Mr. Bharat Lal (Co-Borrower)	11.09.2020 And Rs. 49,17,701/- as on 31.08.2020 Total Outstanding as On Date 19/07/2024 Rs. 68,29,565/-	All that piece and parcel of the Portion Bearing House no. 570/38, Plot of land measuring 7 marla i.e 200 sq. Yards, carved out of khasra no. 6/21/14, Situated at Rajiv Colony, village Naharpur, Gurgaon, Haryana- 122001	01/07/2024 Physical Possession	₹ 80,82,000/- ₹ 8,08,200/- ₹ 5,000/-
Mode of Payment - All payment shall be made by demand draft in favour of Hinduja Housing Finance Limited payable at Delhi or through NEFT/RTGS/IMPS to HDFC Bank A/c No. HHFLTDHRNCHGURHA313 with IFSC Code HDFC0004989.					

TERMS & CONDITIONS OF ONLINE E-AUCTION SALE:-

- The Property is being sold on "AS IS WHERE IS", "AS IS WHAT IS", "WHATEVER THERE IS" AND WITHOUT RECOURSE" BASIS. As such sale is without any kind of warranties & indemnities.
- Particulars of the property/assets (viz. extent & measurements specified in the E-Auction Sale Notice has been stated to the best of the information of the Secured Creditor and Secured Creditor shall not be answerable for any error, mis-statement or omission. Actual extent & dimensions may differ.
- E-Auction Sale Notice issued by the Secured Creditor is an invitation to the general public to submit their bids and the same does not constitute and will not be deemed to constitute any commitment or any representation on the part of the Secured Creditor. Interested bidders are advised to peruse the title deeds with the Secured Creditor and to conduct own independent enquiries/due diligence about the title & present condition of the property/assets and claims/dues affecting the property before submission of bids.
- Auction/bidding shall only be through "online electronic mode" through the website auction@hindujahousingfinance.com and https://www.bankeauctions.com/ Or Auction provided by the service provider C1 India PVT LTD, who shall arrange & coordinate the entire process of auction through the e-auction platform.
- The bidders may participate in e-auction for bidding from their place of choice. Internet connectivity shall have to be ensured by bidder himself. Secured Creditor/service provider shall not be held responsible for the internet connectivity, network problems, own system crash, power failure etc.
- For details, help, procedure and online bidding on e-auction prospective bidders may contact the Service Provider C1 INDIA PVT.LTD. 605A, Add: C1 INDIA PVT.LTD. 3rd Floor, Plot No.68 sector-44, Gurgaon, Haryana-122003, (Contact Person: Mithalesh, Phone No. 7080804466, Email: delhi@c1india.com , Support Mobile Number- 7291981124/1125/1126). For participating in the e-auction sale the intending bidders should register their name at auction@hindujahousingfinance.com and https://www.bankeauctions.com/ well in advance and shall get the user id and password. Intending bidders are advised to change only the password immediately upon receiving it from the service provider.
- For participating in e-auction, intending bidders have to deposit a refundable Earnest Money Deposit (EMD) i.e. 10% OF RESERVE PRICE (as mentioned above) shall be payable by interested bidders through Demand Draft/NEFT/RTGS in favor of "Hinduja Housing Finance Limited"
- The intending bidders should submit the duly filled in Bid Form (format available on auction@hindujahousingfinance.com and https://www.bankeauctions.com/) along with the demand Draft remittance towards EMD in a sealed cover addressed to the Authorized Officer at Hinduja Housing Finance Limited, at Office No. 311 & 312, 3rd Floor, IITL Northex Towers-A9, Netaji Subhash Place, Pitampura, Delhi-110034. The sealed cover should be super scribed with "Bid for participating in E-Auction Sale - in the Loan Account Number (as mentioned above) for the property (as mentioned above).
- After expiry of the last date of submission of bids with EMD, Authorized Officer shall examine the bids received by him and confirm the details of the qualified bidders (who have quoted their bids over and above the reserve price and paid the specified EMD with the Secured Creditor) to the service provider C1 INDIA PVT. LTD. to enable them to allow only those bidders to participate in the online inter-se bidding/auction proceedings at the date and time mentioned in E-Auction Sale Notice.
- Inter-se bidding among the qualified bidders shall start from the highest bid quoted by the qualified bidders. During the process of inter-se bidding, there will be unlimited extension of "10" minutes each, i.e. the end time of e-auction shall be automatically extended by 10 Minutes each time if bid is made within 10 minutes from the last extension.
- Bids once made shall not be cancelled or withdrawn. All bids made from the user id given to bidder will be deemed to have been made by him alone.
- Immediately upon closure of E-Auction proceedings, the highest bidder shall confirm the final amount of bid quoted by him by E-Mail both to the Authorized Officer on their mail id kashish.bhatia@hindujahousingfinance.com and sunnymalik@hindujahousingfinance.com and the Service Provider for getting declared as successful bidder in the E-Auction Sale proceedings.
- The successful bidder shall immediately i.e. on the same day or not later than next working day, as the case may be, pay a deposit of twenty five per cent, of the amount of the sale price, which is inclusive of earnest money deposited, if any, to the Authorized Officer conducting the sale. The balance amount of purchase price payable shall be on or before fifteenth day of confirmation of sale of the immovable property.
- In case of default in payment of above stipulated amounts by the successful bidder/auction purchaser within the stipulated time, the sale will be cancelled and the amount already paid (including EMD) will be forfeited and the property will be again put to sale.
- At the request of the successful bidder, the Authorized Officer in his absolute discretion may grant further time in writing, for depositing the balance of the bid amount.
- The Successful Bidder shall pay applicable TDS (out of Sale proceeds) and submit TDS certificate to the Authorized officer.
- Municipal/Panchayat Taxes, Electricity dues (if any) and any other authorities dues (if any) has to be paid by the successful bidder before issuance of the sale certificate. Bids shall be made taking into consideration of all the statutory dues pertaining to the property.
- Sale Certificate will be issued by the Authorized Officer in favour of the successful bidder only upon deposit of entire purchase price/bid amount and furnishing the necessary proof in respect of payment of all taxes/charges.
- Applicable legal charges for conveyance, stamp duty, registration charges and other incidental charges shall be borne by the auction purchaser.
- The Authorized officer may postpone/cancel the E-Auction Sale proceedings without assigning any reason whatsoever. In case the E-Auction Sale scheduled is postponed to a later date before 15 days from the scheduled date of sale, it will be displayed on the website of the service provider.
- The decision of the Authorized Officer is final, binding and unquestionable.
- All bidders who submitted the bids, shall be deemed to have read and understood the terms and conditions of the E-Auction Sale and be bound by them.
- For further details and queries, please contact Authorized Officers, Mr. Kashish Bhatia and Mr. Sunny Malik, Mobile No. 9999371936 & 9654130749 respectively at branch office Hinduja Housing Finance Limited, at Office No-311 & 312, 3rd Floor, IITL Northex Towers-A9, Netaji Subhash Place, Pitampura, Delhi-110034
- This is also 30 (Thirty) days' notice to the Borrower/Mortgagor/Guarantors of the above said loan account pursuant to rule 8(6) of Security Interest (Enforcement) Rules 2002, about holding of auction sale on the above-mentioned date/place.

Place: Delhi
Date: 24-07-2024
Authorized Officer,
HINDUJA HOUSING FINANCE LIMITED

Special Instructions / Caution: Bidding in the last minutes/seconds should be avoided by the bidders in their own interest. Neither Hinduja Housing Finance Limited nor the Service Provider will be responsible for any lapses/failure (Internet failure, Power failure, etc.) on the part of the bidder in such cases. In order to ward off such contingent situation, bidders are requested to make all the necessary arrangements / alternatives such as back-up power supply and whatever else required so that they are able to circumvent such situation and are able to participate in the auction successfully.

HINDUJA HOUSING FINANCE LIMITED
Corporate Office: No. 167-169, 2nd Floor, Anna Salai, Saidapet, Chennai-600015, E-mail : auction@hindujahousingfinance.com
Branch Office: Office No. 311 & 312, 3rd Floor, IITL Northex Towers-A9, Netaji Subhash Place, Pitampura, Delhi-110034

CLM - MR. KASHISH BHATIA AND MR. SUNNY MALIK

APPENDIX- IV-A [Refer proviso to rule 8 (6)] SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as "the Act") read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002 (hereinafter referred to as "the Rules").
Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below-described immovable property mortgaged/charged to the Secured Creditor, the possession of which has been taken by the Authorized Officer of Hinduja Housing Finance Limited (Secured Creditor) having its Corporate Office at 167-169, 2nd Floor, Little Mount, Saidapet, Chennai - 600015 and one of its Branch Offices at Office No-311 & 312, 3rd Floor, IITL Northex Towers-A9, Netaji Subhash Place, Pitampura, Delhi-110034, will be sold on "AS IS WHERE IS", "AS IS WHAT IS" AND "WHATEVER THERE IS" basis on the dates mentioned below for realization of the amount due to the Secured Creditor from the borrowers and guarantors. The sale will be done by the Authorized Officer through e-auction platform provided at the website: auction@hindujahousingfinance.com and https://www.bankeauctions.com/.

DATE / TIME OF E- AUCTION : 14/08/2024 FROM 11:00 HRS - 13:00 HRS.
EMD DEPOSITION LAST DATE : 13/08/2024 TILL 1700 HRS.
DATE OF INSPECTION OF PROPERTY : 10-08-2024 BETWEEN 11:00 AM TO 05:00 PM

Sr. No.	Loan Account Number and Name of Borrower(s)/ Co-Borrower(s) /Guarantor(s)	Demand Notice u/s 13(2) Date and Amount	Description of the Immovable Property/ Secured Asset	Date and Type of Possession	Reserve Price (RP) Earnest Money Deposit (EMD) (10% of RP) Bid Increase Amount
1	Loan Account No. UP/NCU/GHAU/A000000109 1. MR. SANJAY KUMAR (Borrower) 2. Ms. DEEPA CHAUHAN (Co-Borrower)	09.08.2021 And Rs. 8,41,504/- as on 30.07.2021 Total Outstanding as On Date 19/07/2024 Rs. 11,45,471/-	All that piece and parcel of the Portion Bearing Flat No. A 105, Upper Ground Floor, Built upon Plot, Out of Khasra No. 1173, Super Area Measuring 48 Sq. Yards, Situated at Om Shanti Apartment, In the Revenue Estate of Village - Baraula Pargana & Tehsil Dadrai, Distt. Gautam Budh Nagar, Uttar Pradesh, Bounded by: East: Rasta 14 Feet Wide, West: House Avtar Singh, North: Flat No 104, South: House Renu	02/11/2023 Physical Possession	₹ 8,88,030/- ₹ 88,803/- ₹ 5,000/-
Mode of Payment - All payment shall be made by demand draft in favour of Hinduja Housing Finance Limited payable at Delhi or through NEFT/RTGS/IMPS to HDFC Bank A/c No. HHFLTDUPNCUGHAU109 with IFSC Code HDFC0004989.					

TERMS & CONDITIONS OF ONLINE E-AUCTION SALE:-

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- Particulars of the property/assets (viz. extent & measurements specified in the E-Auction Sale Notice has been stated to the best of the information of the Secured Creditor and Secured Creditor shall not be answerable for any error, mis-statement or omission. Actual extent & dimensions may differ.
- E-Auction Sale Notice issued by the Secured Creditor is an invitation to the general public to submit their bids and the same does not constitute and will not be deemed to constitute any commitment or any representation on the part of the Secured Creditor. Interested bidders are advised to peruse the title deeds with the Secured Creditor and to conduct own independent enquiries/due diligence about the title & present condition of the property/assets and claims/dues affecting the property before submission of bids.
- Auction/bidding shall only be through "online electronic mode" through the website auction@hindujahousingfinance.com and https://www.bankeauctions.com/ Or Auction provided by the service provider C1 India PVT LTD, who shall arrange & coordinate the entire process of auction through the e-auction platform.
- The bidders may participate in e-auction for bidding from their place of choice. Internet connectivity shall have to be ensured by bidder himself. Secured Creditor/service provider shall not be held responsible for the internet connectivity, network problems, own system crash, power failure etc.
- For details, help, procedure and online bidding on e-auction prospective bidders may contact the Service Provider C1 INDIA PVT.LTD. 605A, Add: C1 INDIA PVT.LTD. 3rd Floor, Plot No.68 sector-44, Gurgaon, Haryana-122003, (Contact Person: Mithalesh, Phone No. 7080804466, Email: delhi@c1india.com , Support Mobile Number- 7291981124/1125/1126). For participating in the e-auction sale the intending bidders should register their name at auction@hindujahousingfinance.com and https://www.bankeauctions.com/ well in advance and shall get the user id and password. Intending bidders are advised to change only the password immediately upon receiving it from the service provider.
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- After expiry of the last date of submission of bids with EMD, Authorized Officer shall examine the bids received by him and confirm the details of the qualified bidders (who have quoted their bids over and above the reserve price and paid the specified EMD with the Secured Creditor) to the service provider C1 INDIA PVT. LTD. to enable them to allow only those bidders to participate in the online inter-se bidding/auction proceedings at the date and time mentioned in E-Auction Sale Notice.
- Inter-se bidding among the qualified bidders shall start from the highest bid quoted by the qualified bidders. During the process of inter-se bidding, there will be unlimited extension of "10" minutes each, i.e. the end time of e-auction shall be automatically extended by 10 Minutes each time if bid is made within 10 minutes from the last extension.
- Bids once made shall not be cancelled or withdrawn. All bids made from the user id given to bidder will be deemed to have been made by him alone.
- Immediately upon closure of E-Auction proceedings, the highest bidder shall confirm the final amount of bid quoted by him by E-Mail both to the Authorized Officer on their mail id kashish.bhatia@hindujahousingfinance.com and sunnymalik@hindujahousingfinance.com and the Service Provider for getting declared as successful bidder in the E-Auction Sale proceedings.
- The successful bidder shall immediately i.e. on the same day or not later than next working day, as the case may be, pay a deposit of twenty five per cent, of the amount of the sale price, which is inclusive of earnest money deposited, if any, to the Authorized Officer conducting the sale. The balance amount of purchase price payable shall be on or before fifteenth day of confirmation of sale of the immovable property.
- In case of default in payment of above stipulated amounts by the successful bidder/auction purchaser within the stipulated time, the sale will be cancelled and the amount already paid (including EMD) will be forfeited and the property will be again put to sale.
- At the request of the successful bidder, the Authorized Officer in his absolute discretion may grant further time in writing, for depositing the balance of the bid amount.
- The Successful Bidder shall pay applicable TDS (out of Sale proceeds) and submit TDS certificate to the Authorized officer.
- Municipal/Panchayat Taxes, Electricity dues (if any) and any other authorities dues (if any) has to be paid by the successful bidder before issuance of the sale certificate. Bids shall be made taking into consideration of all the statutory dues pertaining to the property.
- Sale Certificate will be issued by the Authorized Officer in favour of the successful bidder only upon deposit of entire purchase price/bid amount and furnishing the necessary proof in respect of payment of all taxes/charges.
- Applicable legal charges for conveyance, stamp duty, registration charges and other incidental charges shall be borne by the auction purchaser.
- The Authorized officer may postpone/cancel the E-Auction Sale proceedings without assigning any reason whatsoever. In case the E-Auction Sale scheduled is postponed to a later date before 15 days from the scheduled date of sale, it will be displayed on the website of the service provider.
- The decision of the Authorized Officer is final, binding and unquestionable.
- All bidders who submitted the bids, shall be deemed to have read and understood the terms and conditions of the E-Auction Sale and be bound by them.
- For further details and queries, please contact Authorized Officers, Mr. Kashish Bhatia and Mr. Sunny Malik, Mobile No. 9999371936 & 9654130749 respectively at branch office Hinduja Housing Finance Limited, at Office No-311 & 312, 3rd Floor, IITL Northex Towers-A9, Netaji Subhash Place, Pitampura, Delhi-110034
- This is also 15 (Fifteen) days' notice to the Borrower/Mortgagor/Guarantors of the above said loan account pursuant to rule 8(6) of Security Interest (Enforcement) Rules 2002, about holding of auction sale on the above-mentioned date/place.

Place: Delhi
Date: 24-07-2024
Authorized Officer,
HINDUJA HOUSING FINANCE LIMITED

Special Instructions / Caution: Bidding in the last minutes/seconds should be avoided by the bidders in their own interest. Neither Hinduja Housing Finance Limited nor the Service Provider will be responsible for any lapses/failure (Internet failure, Power failure, etc.) on the part of the bidder in such cases. In order to ward off such contingent situation, bidders are requested to make all the necessary arrangements / alternatives such as back-up power supply and whatever else required so that they are able to circumvent such situation and are able to participate in the auction successfully.

For All Advertisement Booking
Call : 0120-6651214

